

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 27756 of 2013

(Arising out of Order-in-Appeal No. 207/2013 dated 20/06/2013 passed by the Commissioner of Central Excise, (Appeal-II), Bangalore)

M/s. Bydesign

No.43, Electronics City,
Phase-II, Hosur Road,
Bangalore - 560100
Karnataka

Appellant(s)

VERSUS

**The Commissioner of Service Tax,
Service Tax Commissionerate,**

1st to 5th Floor,
TTMC Building,
Above BMTTC Bus Stand,
Domlur,
Bangalore - 560071
Karnataka

Respondent(s)

Appearance:

Mr. Akbar Basha, CA
Hiregange & Associates
#1010, 2nd floor,
(Above Corp. Bank),
26th Main, 4th T Block,
Jayanagar,
Bangalore - 560041
Karnataka

For the Appellant

Mr. Narendrababu Byahatti,
Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20649 / 2020

Date of Hearing: 21/09/2020

Date of Decision: 21/09/2020

Per : BENCH

Learned Chartered Accountant for the appellant submits that the

appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in Open Court on **21/09/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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